CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 51/2003 in OA 3165/2001

New Delhi this the 13th day of May, 2003

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J) Hon'ble Shri S.K.Agrawal, Member (A)

Sheo Narayan Singh, S/O Shri Ram Nagina Singh, R/O D-11/299, Vinay Marrg, Chankyapuri, New Delhi-110021

..Petitioner

(By Advocate Shri A.D.N.Rao)

VERSUS

- Shri C.S.Rao, Secretary, Department of Renvenue, Ministry of Finance, Govt.of India, North Block, New Delhi-110002
- 2. Shri M.K.Zutshi, Chairman, Central Board of Excise and Customs, Department of Revenue, Ministry of Finance, Govt.of India, North Block, New Delhi-110002
- 3. Sh.Siddhartha Kak, C.V.O. and Director General of Vigilanmoe, Customs and Cental Excise, Central Revenue Building, I.P.Estate, New Delhi.

..Respondents

(By Advocate Shri R.N.Singh, learned counsel through proxy counsel Shri R.V.Sinha)

ORDER (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

Heard both the learned counsel for the parties in CP 51/2003. This CP has been filed in respect of Tribunal's order dated 23.7.2002 in OA 3165/2001. By the previous order dated 24.3.2003, certain directions were given in Paragraph 3.

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2. In view of the orders passed in the connected MAs (MA 982/2003 and MA 983/2003 in OA 3165/2001) of even date, we find no good grounds to continue with CP 51/2003 as it cannot be held that the respondents have acted in a manner which can be termed as wilful or contumacious disobedience of the Tribunal's order dated 23.7.2002. In this view of the matter, CP 51/2003 is dismissed. Notices issued to the alleged contemners are discharged. File is consigned to the record room.

(S.K.Agrawal) Member (A)

(Smt.Lakshmi Swaminathan) Vice Chairman (J)

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